CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

ORIGINAL APPLICATION NO.060/00981/2017

Chandigarh, this the 3rd day of July, 2018

CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. P. GOPINATH, MEMBER (A)

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- 1. Dr. Surinder Kumar Singhal, aged 52 years, son of late Sh. Gainda Ram, Associate Professor, Department of E.N.T. G.M.C.H, Sector 32, Chandigarh.
- 2. Dr. Anita S. Malhotra, aged about 51 years, wife of Dr. Samir Malhotra, Associate Professor, Department of Physiology, G.M.C.H. Sector 32, Chandigarh.
- 3. Dr. Rakesh Kumar Bansal, aged about 57 years son of Sh. Sat Pal Bansal, Associate Professor, Department of Ophthamology, GMCH Sector 32, Chandigarh.
- 4. Dr. Dinesh Kumar, aged about 51 years son of Sh. Mahesh Chand, Statistician-cum-Associate Professor, Department of Community Medicine, GMCH Sector 32, Chandigarh.
- 5. Dr. Anshu Palta, about 45 years, son of Sh. Satish Chander Chandok, Associate Professor, Department of Pathology, GMCH Sector 32, Chandigarh.
- 6. Dr. Mahesh Chandra, aged about 50 years, son of Sh. Devi Sahai, Associate Professor, Department of General Surgery (presently working in Urology), GMCH Sector 32, Chandigarh.
- 7. Dr. Ajeet Kumar Sidana, aged about 50 years, son of late Sh. Bhim Chand Sidana, Associate Professor, Department of Psychiatry, GMCH Sector 32, Chandigarh.
- 8. Dr. Rajesh Bansiwal, aged about 45 years, son of Sh. Ami Bansiwal, Associate Professor, Department of General Surgery GMCH Sector 32, Chandigarh.
- 9. Dr. Sangeeta Bhanwara, aged about 44 years, son of Sh. Amar Nath, Associate Professor, Department of Pharmacology, GMCH, Sector 32, Chandigarh.
- 10. Dr. Jeet Ram Kashyap, aged about 44 years, son of late Sh. Parma Nand, Associate Professor, Department of Medicine (presently working in Cardiology), GMCH Sector 32, Chandigarh.
- 11. Dr. Kislay Dimri, aged about 43 years son of Sh. C.D. Dimri, Associate Professor, Department of Radiotherapy, GMCH, Sector 32, Chandigarh.
- 12. Dr. Dheeraj Kapoor, aged about 43 years son of Sh. S.C. Kapoor, Associate Professor, Department of Anesthesia, GMCH, Sector 32, Chandigarh.
- 13. Dr. Manpreet Singh, aged about 43 years, son of Late Sh. Jagjit Singh, Associate Professor, Department of Anesthesia, GMCH, Sector 32, Chandigarh.
- 14. Dr. Anshu Sharma, aged about 50 years w/o Dr. Rajeev Sharma, Associate Professor, Department of Anatomy, GMCH, Sector 32, Chandigarh.

All applicants belong to Group A

....Applicants

(Argued by: Mr. Karan Singla, Advocate)

Versus

- 1. Government Medical College & Hospital, Sector 32, U.T. Chandigarh through its Director.
- 2. The Union Territory Administration, Chandigarh through its Home Secretary cum Secretary Medical Education, U.T. Chandigarh.
- 3. Union of India through Secretary, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi 110011.

..... Respondents

(Argued by: Mr. Arvind Moudgil, Advocate for Respondents No. 1 and 2
Mr. Ram Lal Gupta, Advocate for Respondent No. 3)

ORDER (Oral) SANJEEV KAUSHIK, MEMBER (J)

- 1. The present O.A. has been filed by the applicants, seeking issuance of a direction to the respondents to convene a meeting of the Selection Committee to consider them for re-designation in the Higher Cadre under the 'Career Advancement Scheme' from the dates of their eligibilities being otherwise eligible in the facts and circumstances, explained therein.
- 2. Pursuant to notice, the contesting respondents represented through Mr. Arvind Moudgil, Advocate, and have filed reply. He, on instructions from the concerned quarters, made a statement at the bar that the respondents have already accepted the claim of the applicants for their re-designation and in this regard, they have already prepared a note and invited objections from the adversely affected persons. He prayed that in view of the aforementioned factual position, the present O.A. may be disposed of, at this stage, as the prayer of the applicants has already been accepted by the

respondents and they are going to pass an order, in accordance with law and rules on the subject.

- 3. In view of the statement aforementioned, made by the learned counsel for the respondents that the respondents have accepted the claim of the applicants and they are in the process of issuance of relevant orders in this regard, we are of the view that no fruitful purpose would be served by keeping the case pending further. The respondents are directed to finalize the process and issue orders expeditiously, and in any case, not later than a period of three months.
- 4. The O.A. stands disposed of, at this stage.

